

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH  
CHENNAI**

**Original Application No. 159 OF 2021 (SZ)**

**IN THE MATTER OF:**

Kankana Das

... Applicant

Versus

Union of India and others

... Respondents

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**Place: Chennai  
Date : 07.12.2021**



*H.D. Varalaxmi*  
**DEPONENT**  
**H.D. VARALAXMI, M.Tech**  
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**STATUS REPORT FILED BEFORE  
THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
IN  
O.A. NO 159 OF 2021 (SZ)**

## **1.0 Introduction**

The matter is related to formulation of Guidelines for preparation of State Action Plan for air quality improvement by MoEFCC / CPCB and preparation of State Action Plans by 4 states (Andhra Pradesh, Karnataka, Tamil Nadu and Telangana).

Vide order dated 12.11.2021 in the matter of OA No. 159 of 2021, The Hon'ble NGT (SZ), Chennai directed as follows:

*Para 18. The Central Pollution Control Board (CPCB) and other respondents are also directed to file the present status of implementation of National Clean Air Program (NCAP) in respective States and whether the action plans have been prepared by Central Pollution Control Board (CPCB) and the status of the implementation of the same in the respective Status.*

*Para 20. The Central Pollution Control Board (CPCB) is also directed to file the present status of the submission of templates circulated by them and finalization of the action plan to be circulated among the States based on the nature of air quality in the respective State and they are also directed to file the statement to this Tribunal before the next hearing date.*

## **2.0 Implementation of NCAP in 4 states (Andhra Pradesh, Karnataka, Tamil Nadu and Telangana)**

In compliance of direction of Para 18 of order dated 12.11.2021, following is submitted:

### **Physical progress**

- i. There are 25 Non- Attainment Cities (NACs) under NCAP in the state of **Andhra Pradesh**- (namely Chittoor, Nellore, Ongole, Guntur, Eluru, Rajahmundry, Vijayawada, Vishakhapatnam, Srikakulam, Vizianagaram, Anantapur, Kurnool, Kadapa), **Karnataka** (Bangalore, Devanagere, Gulbarga, Hubli-Dharwad); **Tamilnadu** (Trichy, Thoothukudi, Madurai, Chennai) and Telangana (Hyderabad, Patancheruvu, Nalgonda, Sangareddy).

- ii. City Specific Clean Air Action Plans have been prepared and rolled out for implementation in all NACs of above mentioned States. City action plans include actions to control vehicular emission, road dust, biomass/crop/garbage/MSW burning, construction activities, industrial emission and other city specific sources and have timelines and responsible agencies identified for implementing actions.
- iii. Non-attainment cities of Andhra Pradesh and Telangana have submitted their micro action planning of actions approved under city action plans, essential for effective implementation of city plans in a time bound manner and NACs of Karnataka and Tamil Nadu are in the process of finalizing micro level plan.
- iv. Source Apportionment studies to help in identifying the sources of air pollution and extent of their contribution in the air pollution are under process in all the above mentioned cities and the study has been completed in Bangalore.
- v. City level implementation Committee and Air Quality Monitoring Cell at ULB level have been constituted in all NACs of Andhra Pradesh, Karnataka, Tamil Nadu and Telangana to monitor the progress of NCAP at ground level.
- vi. Emergency Response System (ERS) and Public Grievance Redressal Portal (PGRP) have been developed in all the 4 above-mentioned States. Hotspots have also been identified in the cities of Andhra Pradesh, Tamil Nadu and Telangana except Karnataka.
- vii. A Portal for Regulation of Air pollution in Non-Attainment cities: (PRANA) is developed for monitoring physical and financial progress of implementation of city action plan for improvement of air for disseminating the information to public. (Link: [www.prana.cpcb.gov.in](http://www.prana.cpcb.gov.in))

### **Financial progress**

During FY 19-20 and FY 20-21, total Rs 23.64 Cr, Rs. 7.82 Cr, Rs 3.06 Cr, Rs 13.76 Cr have been released to the State Pollution Control Boards of Andhra Pradesh, Karnataka, Tamil Nadu and Telangana respectively for implementation of clean air city action plans under NCAP by CPCB/MoEFCC.

Further, under 15th Finance Commission grants in FY 20-21, an amount of Rs 135Cr, Rs279 Cr, Rs 233 Cr and Rs 234 Cr have been released to the State of Andhra Pradesh (For Vijayawada UA and Visakhapatnam), Karnataka (for Bangalore UA), Tamil Nadu (for Chennai, Madurai, Trichy) and Telangana (for Hyderabad) respectively for improvement in air quality by Department of Expenditure, Ministry of Finance.

### **3.0 Present Status of Template**

In compliance of direction of Para 20 of order dated 12.11.2021, following is submitted:

Vide last report dated 30.09.2021 submitted by CPCB, it was informed that a Comprehensive template has been developed by CPCB after incorporating its comments along with that received from seven SPCBs (Assam, Meghalaya, Maharashtra, Odisha, Uttarakhand, Uttar Pradesh and West Bengal) and National Knowledge Network. The template has been shared with MoEF&CC on September 21, 2021 for consideration.

The template has been improvised by MoEFCC and an indicative template has been developed for preparation of State Action Plan addressing the activities that would help in improvement of air quality. States / UTs may include the activities with respect to requirements in their respective States / UTs and finalize the State Action Plan.

MoEFCC has requested the concerned State Government Authorities to share the completed / filled up template latest by November 30, 2021. A copy of Office Memorandum along with indicative template is attached as **Annexure I**.



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**Indicative template for State Action Plan****1. Industrial Emissions**

<b>S. No.</b>	<b>Activities</b>	<b>Status of activity (Completed/ Ongoing/ To be Started)</b>	<b>Timeline for completion</b>	<b>Target (Coverage/ Percentage)</b>	<b>Financial implications (Yes/ No)</b>	<b>Funds Allocated (Rs crore)</b>	<b>Funds Utilized as on date (Rs crore)</b>
1.	Policy for permitting new industries in Critically Polluted Areas (CPAs)						
2.	Guidelines for laying city gas distribution network						
3.	Policy for replacement of heavy oil (eg., furnace oil, diesel etc.) based industries to alternate energy sources (CNG/ PNG/ Electricity)						
4.	Policy for restriction on usage of Pet coke for industrial use.						
5.	Rules and Regulations on uninterrupted power supply in State/ UT						
6.	Policy for use of DG sets						

7.	Policy regarding installation of CAAQMS based on the emission potential or capacity of air polluting industries.						
8.	Mechanism to be devised for expansion of OCEMS to air polluting industries are not covered currently (such as emission from utility stacks in 17 categories, etc.)						
9.	Mechanisms to control fugitive emissions sources.						
10.	Regulations for conversion of brick kilns to clean technologies						
11.	Regulations for Emission Trading Scheme (ETS)						
12.	Policy to set up e-waste recycling unit in industrial areas in compliance with e-waste management rules						
13.	Any other Policy / Rules/ Standards/ Guidelines pertaining to industrial emissions						

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Target Completed as on date (no.)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
14.	Number of industries in the state complying emission standards						
15.	Inventory of fuel consumed in the industries (type and quantity)						
16.	Shifting of industries/ commercial units to gaseous fuels (CNG/ PNG/ CBG)						
17.	Number of households shifted to PNG/ LPG						
18.	Any other activity/ project pertaining to industrial emissions						

## 2. Vehicular Emissions

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Notification for phasing out old vehicles (Commercial: 10 years; Private: 15 years)						
2.	Policy for scrapping old vehicles						
3.	Policy/ Plan for Li-battery waste management from scrapped vehicles						
4.	Policy / Scheme for Eco-Friendly Mass Rapid Transport Systems						
5.	Policy for augment e-vehicles						
6.	Notification and enforcement of PUC norms						
7.	Online monitoring of PUC implementation						
8.	Mechanism for centralized record maintenance of PUC checks, certification and						

	cross check by the concerned transport authorities to be incorporated						
9.	Construction of bypass / ring roads						
10.	Re-filling Stations retrofitted with Vapor Recovery System						
11.	Incentive of setting up R&D facilities related to EVs						
12.	Any other Policy / Rules/ Standards/ Guidelines pertaining to vehicular emissions						

### 3. Construction & Demolition Waste and Road Dust Management

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Policy for development of projects/ plants for C&D waste management						
2.	Policy for use of C&D waste in laying and construction of State highways.						
3.	Demand creation for C& D waste and alternative use of C& D waste material						
4.	Schemes for development of green belt/ open spaces and street sides greening on State highways						
5.	Penalty provisions for non-compliance of C&D waste management rules at construction sites						
6.	Maintenance, repair and paving of State highways						
7.	Monitoring of road dust especially in and around						

	hotspot areas and in the vicinity of State highways						
8.	Mechanism for development and maintenance of road infrastructures for industrial states and clusters						
9.	Any other Policy / Rules/ Standards/ Guidelines pertaining to C&D waste and Road dust management						

S. No.	Activities/ Action plan	Status of activity (Competed/ ongoing/ To be Started)	Target Number (No.)/ (%)	Total Capacity (TPD) / Coverage (Acres)	Funds Allocated (Rs. crore)	Timeline for completion	Target Completed as on date	Funds Utilized as on date (Rs crore)
10.	C&D waste processing plants							
11.	Greening of open spaces/ parks developed							
12.	Any other activity/ project pertaining to C&D waste and Road dust management							

## 4. Emissions from burning of waste

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Notification and Enforcement of municipal solid waste (MSW) management rules						
2.	Policy for MSW management						
3.	Policy for legacy waste management at dumpsites						
4.	Policy for implementation of ban on single use plastics						
5.	Policy for development and Construction of Waste to Energy Plants						
	(a) non-recyclable / combustible dry waste						
	(b) Bio- methanation / Bio CNG						
	(c) Composting plant etc.						
6.	Any other Policy / Rules/ Standards/ Guidelines pertaining to MSW Management						

S. No.	Activities/ Action plan	Status of activity (Competed/ ongoing/ To be Started)	Target Number (No.)/ (%)	Total Capacity (TPD) / Coverage (Acres)	Funds Allocated (Rs. crore)	Timeline for completion	Target Completed as on date	Funds Utilized as on date (Rs crore)
1.	Waste collection status in the city (%)							
2.	Waste segregation status in the city (%)							
3.	Material Recovery Facility							
4.	Waste to Energy plants							
5.	Waste to compost plants							
6.	Remediation of dumpsites in the city							
7.	Control open burning of MSW							
8.	Any other activity/ project pertaining to MSW Management							

## 5. Emissions due to burning of agro residues

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	In-situ treatment of biomass residues for management of stubble burning						
	a) Schemes for procurement of agriculture machinery						
	b) Assistance for establishment of farm machinery banks/ custom hiring centres						
	c) Use of decomposer for in-situ Crop residue management.						
2.	Ex-situ treatment of biomass residues for management of stubble burning						
	a) Schemes for balers/ pellet/ briquette machines, etc.						
3.	Biomass projects with respect to the hotspots of crop residue burning						
4.	Use of biomass / crop residue based pellets mass						

	blending with coal and its co-firing in thermal power plants with blending ratio which needs no modification in boilers						
5.	Policy for supply chain mechanism for in-situ and ex-situ management of stubble						
6.	Supply chain for crop residues to cow shelters						
7.	Development of effective protocol for monitoring of fire incidents including crop area consideration and crop fire area data						
8.	Collaboration with ISRO and preparation of Satellite based maps for monitoring of fire incidence						
9.	Any other scheme/program that may help in reducing air pollution						

## 6. Household emissions

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for Completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Schemes for use of LPG/ PNG for cooking fuels						
2.	Amendments to the building by-laws for “Indoor air quality management”						
3.	Any other Policy / Rules/ Standards/ Guidelines pertaining to Household emissions						

**Additional Instructions:**

- Air quality is affected by both regional and background contributions hence actions at state and regional levels which also consider the airshed approach are required.
- Identification of prominent air polluting sources: Inventory of air pollution sources in State/UT including hotspots or areas of concern pertaining to air pollution should be carried out.
- Hotspots of air pollution: Hotspots with respect to air pollution (such as stubble burning, illegal waste burning, un-authorized operations, cluster activities, forest fires etc.) should be identified and localised action plan for mitigation of the same should be prepared.
- Categorization of industrial zones into red, orange, and green sectors has already been implemented so states may choose to permit or ban an industry depending on the state of the environment in their state or zones, for example- in TTZ some industries are banned. A similar strategy could be adopted by other states.
- Ambient air quality data: Plan to get access to available air quality monitoring stations in the State/UT operated by both public and private agencies. Quantification of improvement in existing air quality.
- Awareness on Air Quality: To develop Mobile App / Online portal for dissemination of air quality as well as to take complaints on local air pollution.
- State Action plan may dwell upon other relevant action points as per need and requirement of that state which are not mentioned in above template.

**Q-16017/69/2021-CPA**  
**GOVERNMENT OF INDIA**  
**MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE**  
**CP DIVISION**  
\*\*\*\*\*

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Jor Bagh Road,  
New Delhi-110003  
Dated: 13 October, 2021

**OFFICE MEMORANDUM**

**Subject: Development of State Action Plan on initiatives that would help in air quality improvement under NCAP - regarding.**

The undersigned is directed to convey that Hon'ble Prime Minister has made an announcement with regard to bring improvement in air quality in identified cities. This Ministry under National Clean Air Program (NCAP) is coordinating and implementing various activities for improvement of air quality in 132 non-attainment cities (Annexure-I) across the country. Many activities/schemes/programs have been identified as measures contributing to the objectives of NCAP which are under implementation through various on-going or are proposed by the Ministries/Departments of Central as well as State/UT governments.

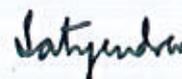
2. A web based Dashboard has been developed to populate the data (physical and financial progress with targets) of all identified activities/schemes/programs from the respective implementing/executing Ministries/Departments for their monitoring and effective coordination of progress under NCAP.

3. In this regard, an indicative template has been developed for preparation of State Action Plan addressing the activities that would help in improvement of air quality. The template is indicative and States/ UTs may include the activities wrt requirements in their respective States/ UTs and finalize the State Action Plan at the earliest.

4. It is further requested to share the completed/ filled-up template through email in word format (Email – [ncap.moefcc@gov.in](mailto:ncap.moefcc@gov.in)) by 30 November 2021.

5. This issues with the approval of the competent authority.

Encl: As above.



(Satyendra Kumar)  
Director

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Telefax: 011- 24611719

**To:**

1. Chief Secretaries, States/ UTs (covered under NCAP)
2. Chairman, Central Pollution Control Board
3. Principal Secretary, Environment, States/ UTs (covered under NCAP)

**Copy to:**

PPS to JS (NPG)

**BEFORE THE NATIONAL GREEN  
TRIBUNAL (SOUTHERN ZONE)  
CHENNAI**

**Original Application No. 159 OF 2021  
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**IN THE MATTER OF:**

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... Applicant

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**STATUS REPORT FILED ON  
BEHALF RESPONDENT NO. 2,  
CENTRAL POLLUTION CONTROL  
BOARD (CPCB)**

**Advocate P. Jayalakshmi**

**COUNSEL FOR CPCB**